

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 463/MP/2014 along with IA No. 40/2019

Subject : Petition under Section 79(1)(f) of the Electricity Act, 2003 for a direction to the Respondents to pay additional fixed charge of Rs.0.439/KWH for the balance period of PPA (Interlocutory Application for bringing on record additional documents)

OP No. 71/2012

Subject : Petition for proposed amendments of GMR Vemagiri Power Generation Limited as per the APERC orders dated 5.12.2009 to the amended Agreement to the Power Purchase Agreement dated 2.5.2007 and 18.6.2003 and request for consent filed along with annexures and order passed by APERC dt 30.12.2006 in OP No.1/2006.

Petitioner : APEDCL & ors.

Respondent : GMR Vemagiri Power Generation Limited.

OP No. 72/2012

Subject : Petition for proposed amendments of GMR Vemagiri Power Generation Limited as per the APERC orders dated 5.12.2009 to the amended Agreement to the Power Purchase Agreement dated 2.5.2007 and 18.6.2003 and request for consent filed along with annexures and order passed by APERC dt 30.12.2006 in OP No.1/2006.

Petitioner : GMR Vemagiri Power Generation Limited

Respondent : APEDCL and others

Date of Hearing : **19.8.2025**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member
Shri Ravinder Singh Dhillon, Member

Parties Present : Shri Sanjay Sen, Senior Advocate, GVGPL
Ms. Mandakini Ghosh, Advocate, GVGPL
Shri Saransh Shaw, Advocate, GVGPL
Ms. Divya Chaturvedi, Advocate, GVGPL
Shri Yashaswi Kant, Advocate, GVGPL
Shri Rikit Shahi, Advocate, GVGPL
Ms. Neha M. Dabral, Advocate, GVGPL
Shri Basava Prabhu Patil, Senior Advocate, AP Discoms
Shri Anand K. Ganesan, Advocate, AP Discoms
Ms. Harsha V Rao, Advocate, AP Discoms
Ms. Aishwarya Subramani, Advocate, AP Discoms
Shri Geet Ahuja, Advocate, AP Discoms
Shri Sidhant Kumar, Advocate, AP Discoms
Ms. Ekssha Kashyap, Advocate, AP Discoms



Record of Proceedings

Heard the learned Senior counsel for the Petitioner, at length.

2. The matter remains Part-heard and shall be listed for hearing the Respondents on **2.9.2025 at 2.30 p.m.**

By order of the Commission

**Sd/-
(B. Sreekumar)
Joint Chief (Law)**

